CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.311/MP/2023 along with IA No.80/2023

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Transmission Agreement for Connectivity dated 20.07.2020 read with Supplementary Agreement to Transmission Agreement dated 10.06.2021 and Agreement for Long Term Access dated 21.06.2022, as well as applicable laws inter alia seeking frustration of the connectivity and long-term access granted to the Petitioner by the Respondent Nos. 1 and 2; and consequential relief therefor.
Petitioners	:	Azure Power India Private Limited (APIPL) and Anr.
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and Anr.
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Aniket Prasoon, Advocate, APIPL Shri Aman Sheikh, Advocate, APIPL Shri Sarthak Sareen, Advocate, APIPL Shri Aditya Rai, Advocate, APIPL Shri Shubham Arya, Advocate, CTUIL Ms. Kaavya Madaan, Advocate, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioners requested a two-week extension to file their rejoinder(s) along with the additional information sought vide the Record of Proceedings dated 17.09.2026. The Commission, acceding to the request, granted the Petitioners two weeks to file their rejoinder(s) and the compliance affidavit.

2. The Petition will be listed for hearing on **22.12.2026**.

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)